

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA
UNSTARRED QUESTION NO.3129
ANSWERED ON 11.03.2026

COMPENSATION FOR TRANSMISSION LINES

3129. SHRI AMRA RAM

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) Whether the Government proposes to provide compensation for land, fruit-bearing trees, Khejri trees and other structures under Land Acquisition, Rehabilitation and Resettlement Act, 2013 in view of the large scale generation of solar energy in Rajasthan and the ongoing construction of several 765 KV transmission lines;
- (b) If so, the details of the compensation paid to farmers by the power grid companies across the country till date including Rajasthan, district-wise; and
- (c) the time by which the compensation would be settled and if not, the reasons therefore?

ANSWER

THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER

(SHRI SHRIPAD YESSO NAIK)

(a) to (c) Ministry of Power, Government of India, has issued the Guidelines dated 14.06.2024 along with subsequent amendments dated 21.03.2025 and 15.12.2025 regarding payment of compensation for Right of Way (RoW) for transmission lines. Since land is a State subject, the respective State Governments have the discretion either to adopt the Central Government's guidelines in entirety or to formulate their own guidelines. Accordingly, while implementing transmission projects, the compensation determined by the District Authorities covering diminution in land value, crop damage, and compensation for structures and trees varies from State to State. Therefore, decisions relating to RoW compensation, crop compensation, and other related matters fall within the jurisdiction of the State Governments.

Further, Government of Rajasthan has issued Policy regarding payment of compensation at District Level Committee (DLC) rate in respect of Right of Way (RoW) for the construction of transmission lines of 132kV and above voltage level in the state, which has been published on 08.11.2024 and the revised policy on 05.08.2025 (for the construction of transmission lines of 400kV voltage level and above). The policy is applicable on POWERGRID/other Central/State Government agencies and all private entities engaged in construction of transmission lines at 132kV and above voltage level in the State.

Details of the compensation paid to farmers by the power grid companies across the country, district-wise, are not maintained centrally in the Ministry of New and Renewable Energy.
